

SHRI RAM VILAS PASWAN: I have not written before for laying document. That I know.

13.46½ hrs.

RE. NON PAYMENT OF WAGES TO WORKERS OF TEXTILES MILLS IN BOMBAY UNDER NTC CONTROL

[Translation]

SHRI MOHAN RAWLE (Bombay South Central): Mr. Speaker, Sir, through you, I apologise to the House for having wasted 15 minute time of the House during the Question Hour

[English]

MR. SPEAKER: I sympathise with you and you please have your time.

[Translation]

SHRI MOHAN RAWLE: Mr. Speaker, Sir, Late Shrimati Indra Gandhi had nationalised mills to ensure job security to the mill workers and also to promote textiles industries. But unfortunately all these mills are running in loss. There are 10 mills in Bombay viz. Jupiter, the Bombay Textiles, the New Hind Mill, the Digvijay, the Bharat Textiles, the Alfisan, the Madhusudan, the Poddar Fabrics, the Kohinoor and the Sitaram mills. It has appeared in every newspaper in Bombay city that 10 thousand labourers have not been paid their salaries for the month of November. It was discussed here. I was on hunger strike to press for the resolution of the problems of NTC. The discussion was held in this House only for two hours. Hon. Sharad Digheji, Surya Kanta Patil and Shastri ji also took part in it. At that time he and Venkat Swamiji had said that according to the industrial Act the payment should have been made within seven days but the salary for the month of November has not been paid as yet. Today the organisations like INTUC, AZTUC, CITU, H.M.S., B.M.S and N.I.O have organised a procession here. The Government wants to give only rupees one crore for 120 mills. The mills of N.T.C are paying rupees one crore only but the Government have been giving rupees three hundred crore to opt out under V.R.S.

Sir, I would like to urge upon the Government that we do not have any objection in modernising these mills but before bringing any resolution in this regard I would like to say that there is urgent need of nationalisation of these mills. Shri Ashok Gehlotji was sitting here but he has gone out now. My submission to him is that the mills of N.T.C. should be nationalised, if it is not done within 15 years then it is there in the rules that these mills will have to be returned to the mill owners. Shri Venkat Swamiji had said to bring a resolution for modernisation but just now he said that no privatisation, no retrenchment whereas he had said that they would bring the resolution for nationalisation. Now the mills, which are closing down need raw material and these can be saved if the working capital is given to them. He has said in the last meeting to bring a resolution in the House in this regard. I urge upon the Government that where is the Bill for nationalisation of Textile mills, as he had made promise to bring it in the House.

Sir, today the mill workers are dying of hunger. The Government can not recover the amount of rupees 5 crore involved in the scam and whether it is unable to give salaries to the mill workers. The bill for electricity was of rupees four thousand and five hundred crores, which the Government did not pay and the electricity supply was to be disconnected due to it. The mill was about to be closed down but we raised this issue and the Government took action on it to restore the electricity supply. I would like to request the Government that to get back wages and back dues a resolution for nationalisation should be brought and rupees 200 crore should be given to the mills running in loss so that these mills can run smoothly. I would not like to repeat what has been said by the Government in this House and Shri Venkat Swamiji that these mills are running in loss on account of the corruption by the General Managers and he has admitted it in the House. I urge upon that Government that we should be informed if the resolution regarding back wages and the back dues is to be brought in the House or not.

Mr. Speaker Sir, the hon. Minister of Parliamentary Affairs is present here, I urge upon him that he should made it clear whether the Bill is to be brought in the House or not. Around 10000 workers have been rendered jobless and they are not getting their wages. I am raising this issue because it is very important issue. There is a difference of two and a half to three rupees in the price of the cloth manufactured in the organised sector and the unorganised sector, while the workers of the unorganised sector get half of the wages as compared to the organised sector workers. The Government should clearly understand that they do not get even that properly. The Government should find a solution to remove this difference.

Mr. Speaker Sir, I would like to urge upon the Government through you that if the workers do not get their wages till tomorrow and if the assurance to bring the Bill in this session is not given ... Thank you very much for giving me an opportunity to speak.

MR. SPEAKER: You should not say so.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Mr. Speaker Sir, will it go on record?

[English]

MR. SPEAKER: It is going off the record.

(Interruptions)

SHRI SHARAD DIGHE: Sir, I would also like to draw the attention of the Government to the serious problem of the textile workers, particularly the textile workers from Bombay. Today, nearly 10,000 workers from the textile centres spread all over the country have come in 'marcha' to Delhi. They had a meeting here. They also had a delegation which was taken to the Prime Minister. I want to mention two things in this regard.

Firstly, that about 13 taken over mills are not still nationalised. An assurance was given by the Minister concerned in the last Session of the Parliament that a Bill

*Expunged as ordered by the Chair.

will be brought in the last Session itself. However, no Bill was brought in the last Session. Even, till today in this regard no Bill has come before the House. The modernisation of these mills depends entirely on their nationalisation and only thereafter these mills can work. NTC mills are also about to be closed. Wages are not being paid to the workers of the NTC mills. No raw material is being given to them. No capital is being given to them and, therefore, these take-over mills have come into great difficulty.

As far as the modernisation is concerned, there was a tripartite committee and a unanimous eight points agreement was arrived at in the special tripartite committee as far back as 9th April, 1994. It has not been implemented by the Government. Modernisation of these mills can take place only if it is implemented and only then these NTC mills or other take over mills can go on. If that is done, people will not become jobless, as far as this industry is concerned.

Lastly, Sir, there are many owners' mills and privately owned mills also which are about to be closed. In fact, some have already closed. The Government has taken no step to restart them. In Bombay, the Srinivas Cotton Mill was closed only because the owner did not pay the electricity and water Bill. All the workers became jobless, but no action was taken. The Government stop giving any help or stop doing anything for all those mills which are referred to BIFR. So, the problem has become very serious. Hundreds and thousands of workers have already become jobless. More and more workers will become jobless and the industry will go to the dogs unless the Government take some prompt steps. The Government should at least follow their assurances and follow the tripartite agreement which was arrived at unanimously and implement it. If that is not done the whole textile industry will be closed and completely wiped out from this country. That is my submission.

[Translation]

SHRI RAM NAIK (Bombay North): Mr. Speaker Sir, the Government has betrayed the textile workers. Therefore the workers have come in a large number alongwith all the labour unions all over the country for demonstration out side the Parliament House. One of their major demand is that the Government should hold discussion with the labour organisations to frame a textile policy. My submission is that the Government should hold a meeting tomorrow and consider it.

My second submission is that the workers of 10 National Textile Mills in Bombay have not been paid the wages for November till date. The mills are likely to be closed down due to the non payment of the electricity bills, when we raised this issue you also took part in it. Those mills started their working. The Government should assure today that these textile mill workers will be paid their wages tomorrow. If it is not done the workers will be agitated and the movement of the workers will take an ugly turn and this Government will have to face many problems. My submission is that the Government should give a statement on both of these issues.

[English]

SHRI BASUDEB ACHARIA: Sir, More than ten thousand workers from all over India have come and are holding dharna. An all-party delegation composed of MPs from almost all parties, along with a delegation of all central trade unions representing and functioning in the Textiles industry and in National Textiles Corporation, met the Prime Minister today. We impressed upon him to take immediate steps to finalise and clear the agreement which was arrived at in the tripartite meeting where 8 point demands were agreed upon, to immediately modernise the sick NTC mills, and also to nationalise the eight taken-over mills of the National Textiles Corporation.

We also demanded that pending finalisation of all these issues, immediate steps should be taken to release funds for payment of salaries which are due since October, 1994. Not only the workers of national Textiles Corporation, Bombay are not getting the salary, but the workers of National Textiles Corporation mills of Uttar Pradesh, Bihar, West Bengal and Rajasthan, except in Madras and Pondicherry, are not getting their salaries either from October, 1994 or from November, 1994. So, immediate steps should be taken to release funds so that thousands of starving workers get their salaries. Immediate steps should be taken for modernisation of the sick NTC mills and to nationalise those mills which were taken over. This is the demand of thousands of workers of our country and we support this.

SHRI CHITTA BASU (Baraset): Sir, several lakhs of workers are engaged in this industry. As you have already heard, several thousands of workers are not getting their wages for months together. Reports are here with me where it has been stated that many workers had to die of starvation also.

14.00 hrs.

They have committed suicide.

Sir, I do not want to take time in describing their miseries. But the three important issues are: (1) The arrears of wages ought to be paid within a definite time frame; (2) There should be nationalisation of taken over mills; and (3) The NTC mills ought to be provided with budgetary allocation so that they may operate as usual and in a proper manner.

MR. SPEAKER: Very good.

[Translation]

SHRIMATI SUMITRA MAHAJAN (In-tore): Mr. Speaker Sir, I would not like to repeat the things which have already been stated but I would like to say this much only that the problem of the textile workers is very much important. Today our workers are going to be jobless. There are 32 mills in Madhya Pradesh out of which 13 have been totally closed. The demand of the workers there should be pondered over. This issue is more important because those thousands of workers have not been getting their wages for the last two months. The women of the families of these 7-8 thousand workers of the closed mills of my area are facing a lot of problems. All this is happening due to the wrong policy of the Government. Much is being spent of V.R.S. There are some people of 35-40 years who can work for another 15-20 years but the Government is distributing thousands of rupees under V.R.S which is compelling these workers to sit at home. On account of it the labour power of the country is not

being utilised properly, Not only the machines instead due to the closing of the mills but the policy also renders the labours useless. Therefore, this issue is important. I would like to say that the Government should pay attention towards it.

[English]

KUMARI MAMTA BANERJEE (Calcutta South): Sir, I fully endorse the views expressed by the hon. Members from all sides. It is a fact that specially the working class in the NTC Mills in Bombay, Bengal, Bihar, Orissa, Madhya Pradesh, Rajasthan, Himachal Pradesh and in other places of the country are suffering a lot. I met the hon. Minister several times. The problem is that the employees of the NTC mills are not getting their salaries from October. Even the private mill owners, sometimes, are selling their mills to other people who are not paying the Provident Fund and gratuity with the result that the working classes are suffering the most.

Last time, when I met the hon. Minister, he told me that all the dues have been cleared which is not true. The hon. Minister is present in the House. So, I am requesting the Hon. Minister to make a statement so that this problem could be solved as early as possible.

SHRI A. CHARLES (Trivandrum): Sir, Kerala has been left out. (Interruptions)

[Translation]

DR. SATYNARAYAN JATIYA (Ujjain): Mr. Speaker Sir, the new textile policy has caused a great loss to the textile mills and the textile workers throughout the country. I would like to urge upon the Government that the textile workers have lost their means of earning, it could be restored. The Government is unaware of all these things. The families of the workers are on the verge of starvation. The textile mills are closing down. Vimal and Vinod mills in my constituency, Ujjain, are good mills which can be saved but the Government is not making any effort in this regard. The workers are not getting the amount of their provident fund. Therefore, I would like to urge upon the Government through you that steps should be taken to save these mills and the mill workers, they should be rehabilitated and efforts should be made to run those mills which can be run with minimum efforts.

[English]

SHRI A. CHARLES: I think all the mills are facing the same problem. So, I request the hon. Minister to look into it and make a statement. It is because the struggle is going on there also.

SHRI TARIT BARAN TOPDAR: Sir, I propose that the House should pass a unanimous Resolution. It is because all the Parties have already agreed to this.

MR. SPEAKER: You cannot propose that. You have to give a notice.

SHRI TARIT BARAN TOPDAR: Sir, you first find out the way.

MR. SPEAKER: You always flout the rules and then you ask me to find out a way. I understand that somewhere in the Cabinet it is being stuck up. Therefore, the house demands, all of us demand, that the Ministry should clear it up as early as possible.

[Translation]

PROF. RASA SINGH RAWAT (Ajmer): Mr. Speaker, Sir, there are two textile mills of NTC—Edward and

Mahalakshmi mills in my constituency Byavar. I request you to save them from closure. Sir, through you I would like to say that several assurances were given here in this House for modernisation of textile mills but so far nothing has been done. I, therefore, demand to stop the lay off of labourers and provide more capital for these mills so that labourers could get work. Lives of thousands of families will be affected if these workers will not be given work and members of their families will be pushed to the point of starvation. I, therefore, request you that textile mills of Byavar should be revived.

[English]

SHRI PIUS TIRKEY (Alipurduars): Sir, one minute. It is very important.

MR. SPEAKER: What is it that you want to add? You have the pleasure of saying and not getting the reply.

SHRI PIUS TIRKAY: Sir, there was a fast unto death from 12th December, 1994 to realise the demands of the employees of the Mahindra Mills, Murshibadad, West Bengal.

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): Mr. Speaker, Sir, hon. Member has correctly pointed out that labourers are facing problems regarding wages. But I would like to tell this House that we have formulated a plan for modernisation of NTC mills and it has been sent to the Cabinet for approval. Modernisation work of 122 NTC mills will start systematically after getting approval ... (Interruptions) Hon. Member is saying that workers have not been given wages for last three months. I would like to say that please name even a single mill in which wages have not been paid ... (Interruptions)

MR. SPEAKER: Please take your seat. You cannot speak like this. Please do not insist on raising the voice again and again.

SHRI G. VENKAT SWAMY: The tripartite Committee's report has come and recommendations have been sent on the basis of this report. The work of modernisation of all the mills has started. There has been some gap and the work has delayed. We have written to the Finance Ministry to provide more funds to remove hurdles in the implementation of modernisation plan. Yesterday only Finance Minister asked me to write to him. I would like to give an assurance that workers of those mills who had not get their wages will be given ... (Interruptions)

SHRI BASUDEB ACHARIA (Bankura): By when it will be given? Whether it will be given by the end of the year? ... (Interruptions)

SHRI RAM NAIK : In Bombay, workers of ten mills have not been given their wages ... (Interruptions)

MR. SPEAKER: Please do not speak like this.

SHRI G. VENKAT SWAMY: I would like to give an assurance in the House that the wages for one month about which you have mentioned will be paid as early as possible and all efforts will be made to make payment ... (Interruptions)

SHRI MOHAN RAWALE: Mr. Speaker, Sir, through you I would like to know from the hon. Minister that textile mills are being modernised and whether the Government is going to introduce a Bill regarding nationalisation of textile mills in this very session? It should be clarified.

SHRI BASUDEB ACHARIA: By when the Bill

regarding Nationalisation of Textile Mills will be brought in this House. ...*(Interruptions)*

SHRI G. VENKAT SWAMY: I can give reply to all the questions if Members will ask one-by-one.

AN HONOURABLE MEMBER: I would like to know as to whether the Bill regarding nationalisation of textile mills will be brought before the end of this Session because Finance Minister has told that so far no such proposal has been received. We are unable to know the actual position.

SHRI G. VENKAT SWAMY: You are demanding for modernisation of mills and we are trying our best to do that.

MR. SPEAKER: It should be done as early as possible.

[Translation]

SHRIMATI SHEELA GAUTAM (Aligarh): Hon. Mr. Speaker, Sir, it is very unfortunate that on 28th of the last month 17 women were raped in Nagla Parsi area of Aligarh. Till the 4th of the next month, nothing was known about this incident. This incident was known through the local newspaper "Dainik Jagran". After getting this information a group of Seven Members consisting of Bhavanaji, Rawalji, Satyadeoji, Chinmayanand, Rajmata and myself visited the area under the leadership of Rajmataji. On reaching there, what we found and heard was really unfortunate. We came to know that on receiving the information of our visit the D.M. of the area sent those labourer women who were the victims of that unfortunate incident with their luggage to Badayun in a truck. Their unfinished food, flour was lying there and the hearth was hot at that time.

MR. SPEAKER: From where this flour and hearth come in it?

SHRIMATI SHEELA GAUTAM: I am mentioning the flour and hearth to tell that the women were forced to go to another place. Please listen to me first. Later on the D.M. gave Rs. Fifty thousand to every victim. Sir, through you I would like to know from the Government that crimes are on the increase in Uttar Pradesh and whether after every incident of crime.....

MR. SPEAKER: You must be sure about the payment of rupees Fifty thousand

[English]

otherwise it is a very serious matter.

[Translation]

SHRIMATI SHEELA GAUTAM: I am saying it with full responsibility. Each victim women was given Rs. Fifty thousand. and forced to go to another place in a truck.

MR. SPEAKER: I would like to caution you.

SHRIMATI SHEELA GAUTAM: I am saying it with full responsibility. You can give me any punishment if it is not true. I would like to say that every victim was given Rs. Fifty thousand.

MR. SPEAKER: You will have to prove it.

SHRIMATI SHEELA GAUTAM: I will prove it. You can punish me if I am not able to prove it.

SHRI SATYA DEO SINGH (Balampur): Mr. Speaker, Sir, D.M. of the area had told that every victim woman was given Rs. 50 thousand. It was told by D.M. himself before the Police Superintendent and ourselves. I am not saying it myself.

MR. SPEAKER: Whether the two-three persons will speak on the same subject.

SHRI SATYA DEO SINGH: I am telling it because I myself had gone there.

SHRIMATI SHEELA GAUTAM: Hon. Member is supporting my statement. Not saying much, I would like to know that whether the Government of Uttar Pradesh has made it a practice to make payment after every such incident as has been done in this unfortunate incident by paying Rs. Fifty thousand to each victim and after that hush up the matter. I demand that this whole incident should be got investigated through CBI.

SHRIMATI BHAVNA CHIKHLIA (Junagarh): Sir, women belonging to Muslim community and Scheduled Castes were also among those victims.

MR. SPEAKER: How many members will speak on this issue. Please let one Member speak on it.

SHRIMATI SHEELA GAUTAM: Sir, this atrocity was perpetrated against Women belonging to Scheduled Castes, Muslims, backward classes and all other classes. This incident took place in my constituency Aligarh, therefore, I would like to bring it in your notice. How such incidents of atrocities against women can be tolerated. I therefore demand CBI inquiry in to this matter and dissolution of Uttar Pradesh Government.

DR. LAL BAHADUR RAWAL (Hathras): Mr. Speaker, Sir, it was an incident of gang rape against 17 women working at a brick kiln in Nagla Parsi, which occurred on 28th November, This area falls under Lok Sabha constituency of Hathras. It is not the only or the first incident. Such crimes are increasing uninterruptedly throughout the Uttar Pradesh. Uttar Pradesh has become a den of crimes and criminals. This incident took place on 28th November and the local newspaper 'Dainik Jagran' published it on 4th December. As the former Chief Minister hon. Kalyan Singh Come to know about the incident he visited the place and called SSP of Aligarh district and narrated the whole incident and situation to him.

Then the SSP contacted the SHO of Jando Police Station who admitted that such an incident had taken place. Thereafter the whole administration became active.

On 30th, the report was registered. The SHO under pressure registered the report in such a form that the same does not prove the incident of rape and it also does not admit of a gang rape. After 4th, several political leaders started visiting area. On 5th and 6th the General Secretary of the Bahujan Samajwadi Party visited the area and interviewed all the guilty persons. I think that all the culprits belong to the Bahujan Samajwadi Party and the Samajwadi Party. This incident is being hidden and efforts are being made to save the culprits.

Mr. Speaker, Sir, the situation is very grave. All the culprits belong to the Samajwadi and the Bahujan Samajwadi Party. District President of the area also belongs to the Samajwadi Party. One of his brother Attar Singh. *(Interruptions)* Mr. Speaker, Sir, Please listen me first. *(Interruptions)*

MR. SPEAKER: You should understand that raising of such issues in this House creates problems. Even then, it was allowed, but you are not putting it up properly. I am ready to allow discussion on atrocities against women but you are raising a totally different subject.

[Interruptions]

SHRI ABHAY PRATAP SINGH (Pratapgarh): Mr. Speaker, Sir, I would like to make my humble submission... (Interruptions)

SHRI JAGAT VIR SINGH DRONA (Kanpur): Mr. Speaker, Sir, you are not listening to us. You are not allowing us to speak and are protecting the involved people... (Interruptions)

[English]

MR. SPEAKER: You are making a very strong statement.

[Translation]

SHRI ABHAY PRATAP SINGH: Mr. Speaker, Sir, through you, I would like to give complete information to the House in this regard ... (Interruptions)

MR. SPEAKER: You please sit down.

(Interruptions)

SHRI JAGAT VIR SINGH DRONA: Mr. Speaker, Sir, we will not sit. We are also Members of this House and you are not ready to listen to us. Please give us also a chance to speak... (Interruptions)

[English]

MR. SPEAKER: Now please sit down. I have allowed him to speak.

(Interruptions)

MR. SPEAKER: I am not going to allow like this. Shri Vajpayeeji, you shall have to tell your Members.

[Translation]

SHRI ABHAY PRATAP SINGH: Mr. Speaker, Sir, through you, I would like to give complete information to the House. It is really a sad incident and none is happy over this incident. It is an inhuman incident but these people are trying to get political mileage from it and they are focussing only on a single aspect of this incident.

MR. SPEAKER: Thank you, Vajpayeeji.

SHRI ABHAY PRATAP SINGH: Mr. Speaker, Sir I am submitting the actual position before the House. The moment Government came to know about this incident, it took action. From S.P. to Diwan, all were suspended and S.P. was transferred.

"Jazbaye Aftab per Kurban Jaiye,
Murde se puchhte hein ki katil kidhar gaye."

MR. SPEAKER: Please do not recite poetry here. There is no time for it.

(Interruptions)

SHRI ABHAY PRATAP SINGH: Mr. Speaker, Sir, I would like to say that as soon as the Government came to know about the incident, it took immediate action. It shows that the Government has taken the incident seriously.

Such incidents have taken place earlier also and during BJP regime also. Such an incident occurred in Ayodhya... (Interruptions)

SHRI JAGAT VIR SINGH DRONA: No such incident took place during the BJP regime... (Interruptions)

SHRI ABHAY PRATAP SINGH: It took place in Ayodhya and these people tried to suppress it... (Interruptions) All are worried over the incident which took place today. But it is not proper to level allegation against any party.

[English]

MR. SPEAKER: Mr. Singh, please be very brief. Come to the point.

SHRI SATYA DEO SINGH: I am coming to the point.

[Translation]

It is a serious matter and it is my misfortune that I come from Uttar Pradesh. It is not the first or the last incident. Since this new Government has taken over in Uttar Pradesh, such incidents have started taking place.

[English]

SHRI E. AHAMED (Manjeri): I have given notice on another issue.

[Translation]

SHRI SATYA DEO SINGH: Mr. Speaker, Sir, the main point is that victims of rape have been removed forcefully from that area and secondly, the Police Superintendent of that area belonged to a scheduled caste... (Interruptions)

MR. SPEAKER: There would be Members from your party to raise this issue in the Legislative Assembly. (Interruptions)

SHRI SATYA DEO SINGH: Mr. Speaker, Sir, I am not mentioning their names... (Interruptions)... The Superintendent of Police, who has been suspended presently, had visited the spot at the time of the incident. He had come to know the truth that it was a conspiracy to close certain brick kilns. The sarpanch of the village having brick kiln is also head of the residents Sabha of the village. His name was involved in this incident to close his industrial unit. The persons who perpetrated this crime and the owner of brick kiln, both belong to the same caste. The SSP was suspended so that these facts are not revealed and the truth is hidden. The most astonishing thing is that the D.M. of Aligarh has said that he has given Rs. 50 thousand to the victims of rape, Rs. 15 thousand to the injured persons and Rs. 10 thousand even to those, who were not even affected. I would like to know as to why Rs. 10 thousand have been given to such persons. In my opinion this money was given to ensure that the truth is suppressed for lurement of money and administrative pressure.

In Uttar Pradesh, women, especially the dalit women, are coming victims of rape and the Government is taking it casually. Instead of eradicating the crimes, it seems that the Government has fixed the compensation limit of Rs. 50 thousand for rape, Rs. 15 thousand for injuries and Rs. 15 thousand to the witness of such incidents, for suppressing the truth.

Sir, we are being continuously beaten up in Uttar Pradesh and there does not seem to be stopping of it. Sir, through you, I would like to submit that atrocities and rapes are being committed on the women belonging to scheduled castes in Uttar Pradesh. I, therefore, demand a discussion on it in this House.

[English]

MR. SPEAKER: I am inclined to allow a discussion on a topic like this which relates to the entire country. It should come in a proper form and you should co-operate

by allowing this kind of discussion to be taken up in the House. If the time is consumed by something else, I cannot help it. Mr. Ahamed, we will take it up tomorrow, not today, please.

(Interruptions)

14.22 hrs.

At this stage, Shri Tej Narayan Singh and some other hon. Members came and stood on the floor near the Table

MR. SPEAKER: Let us take the next item, i.e. papers to be laid on the Table

(Interruptions)

14.22½ hrs.

[Translation]

PAPERS LAID ON THE TABLE

Proclamation issued by President revoking the proclamation already issued by him on 31st December, 1993 in relation to State of Assam and notification under Indo-Tibetan Border Police Force Act, 1992, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM LAL RAHI): On behalf of Shri S.B. Chavan, I beg to lay on the Table:

- (1) A copy of the Proclamation (Hindi and English versions) dated the 13th December, 1994 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 31st December, 1993 in relation to the State of Manipur, published in Notification No. G.S.R. 862(E) in Gazette of India dated the 13th December, 1994, under article 356(3) of the Constitution.

[Placed in Library. See No. LT-6636/94]

- (2) A copy of the Notification No. S.O. 414(E) (Hindi and English versions) published in Gazette of India dated the 28th May, 1994 appointing the 30th May, 1994, as the date on which the Indo-Tibetan Border Police Force Act, 1992 shall come into the force, issued under section 1 of the said Act.

[Placed in Library. See No. LT-6637/94]

- (3) A copy of the Indo-Tibetan Border Police Force Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 480(E) in Gazette of India dated the 30th May, 1994 under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992.

[Placed in Library. See No. LT-6638/94]

Review on the working of and Annual Report of Coal India Limited, Calcutta for 1993-94 (Vol. I & II)

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri P.A.

Sangma, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) A Review by the Government of the working of the Coal India Limited, Calcutta, and its subsidiary companies, for the year 1993-94 (Volumes I & II).
- (2) Annual Report of the Coal India Limited, Calcutta, and its subsidiary Companies, for the year 1993-94, (Volumes I & II) alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6639/94]

Memorandum of understanding between Oil India Ltd. and the Ministry of Petroleum and Natural Gas in 1994-95.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Oil India Limited and the Ministry of Petroleum and Natural Gas for the year 1994-95.

[Placed in Library. See No. LT-6640/94]

Annual Reports and Review on the working of Jawahar Lal Nehru Centre for advance Scientific Research, Bangalore for 1993-94 and Indian Science Congress Association, Calcutta for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri Bhuvnesh Chaturvedi, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1993-94.

[Placed in Library. See No. LT-6586/94]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Science Congress Association, Calcutta, for the year 1993-94.

[Placed in Library. See No. LT-6587/94]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Facility for Animal Tissue and Cell Culture, Pune, for the year 1993-94 alongwith Audited Accounts.